

**CBI No. 112/2019**

**CBI VS. V. K. Jolly & Ors.**

**04.08.2020.**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

Sh. I. D. Vaid Ld. Counsel for A-2 D. K. Malhotra.

A-3, A-5 and A-6 are in person.

Matter was proceeding at the stage of final arguments.

Today the matter was fixed for filing of written submissions and for giving consent of the clients whether they are agreeable for final disposal of the case through their written submissions and virtual arguments.

A-1 V. K. Jolly seeks time for filing of written submissions and for giving his consent regarding the final disposal of the case through their written submissions and virtual arguments, on the ground that his counsel is not available today.

A-3 to A-6 also seek time for filing of written submissions and their consents on the ground that their counsel Sh. Tarun Sharma is not available as his sister is admitted in hospital.

Sh. I. D. Vaid Ld. Counsel for A-2 also seeks time to file the written submissions and to give consent of his client.

Ld. PP for the CBI seeks time for addressing the arguments.

In view of the submissions of the Ld. Counsel(s) for accused persons and Ld. PP for CBI, let the matter be fixed for addressing the arguments as well as for filing of written submissions and their consent on **10.08.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/04.08.2020



**CBI No. 120/2019**

**CBI VS. DAYA KISHAN**

**04.08.2020**

**Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order No. 26/DHC/2020 dated 30.07.2020.**

Present: Sh. Om Prakash Ld. PP for CBI.

None for accused.

Matter is listed for Prosecution Evidence.

In the above said order, directions have been received that the evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Let this matter be fixed for Prosecution Evidence on **02.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)  
Special Judge, PC Act, CBI-04,  
RADC/ND/04.08.2020